

Central Administrative Tribunal  
Principal Bench, New Delhi

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C.P.No.437/2004 in O.A.No.1319/2004

Tuesday, this the 11<sup>th</sup> day of January 2005

**Hon'ble Shri Justice M. A. Khan, Vice Chairman (J)**  
**Hon'ble Shri S. K. Nalk, Member (A)**

Smt. Lila Wati  
Widow of late Shri Shyam Lal  
A-99, Sham Park Extn.  
Sahibabad (UP)

..Applicant

(By Advocate: Smt. Meenu Mainee for Shri B.S. Mainee)

Versus

1. Shri R.R. Jaruhar,  
General Manager  
Northern Railway,  
New Delhi
2. Mrs. Veenita  
Financial Adviser & Chief Accounts officer  
Northern Railway, Baroda House,  
New Delhi
3. Shri Ram Prasad  
Sr. Divisional Accounts Officer  
Northern Railway, DRM Office  
State Entry Road, New Delhi.

..Respondents

(By Advocate: Shri Rajinder Khatter)

**O R D E R (ORAL)**

**Justice M.A. Khan:**

Vide order dated 27.5.2004 in OA-1319/2004, the Tribunal had directed the respondents to restore the amount of family pension in respect of the applicant till such time they have looked into the matter within the period as given in the order. Learned counsel for respondents has produced a copy of the revised PPO issued in January 2005, which had been issued to the State Bank of India, Tis Hazari, Delhi with directions that "the arrears of Pension may be calculated and paid after preparing a due drawn statement. Recoveries

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if any may be deducted from his/her Account and advised above. The above revised rate of Pension/Family Pension, if due will effect w.e.f. 1.1.1996". Further action in the matter is to be taken by the State Bank of India, which is to credit the amount of arrears into the pensionary account of the applicant. The respondents have duly complied with the order.

2. Accordingly, we do not find it now proper to proceed in the matter further. We discharge the notice and dismiss the petition.

Naik  
( S. K. Naik )

Member (A)

/sunil/

Khan  
( M.A. Khan )  
Vice Chairman (J)